

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 24

**IA No. 492/23, 1393/23, 1728/23
In**

**CP(IB) No. 493/Chd/Hry/2019
(Admitted)**

Under Section 9, 19(2) & 60(5) IBC 2016

In the matter of:-

Renu Mahajan

...Petitioner/Operational Creditor

Vs.

SRS Knowledge and Tech. Pvt. Ltd.

...Respondent/Corporate Debtor

Present: Mr. A.S. Likhari, Advocate for the petitioner-Operational Creditor and for the applicant in IA No.492/2023 and IA No.1393/2023.
None for the respondent.

IA No. 492/23

The affidavit of service has been filed vide diary No.00496/1 dated 31.03.2023 but the same is not put before us. It is noted that on the last date of hearing dated 07.02.2023 and even today the same is not put before us. Registry is directed to trace the same and put before us on the next date of hearing. None for the respondent. It is informed by the learned counsel for the applicant that respondent is behind the bars. Learned counsel for the applicant is directed to make efforts and serve the notice to the respondent with the help of the Police Authority.

List the matter on 20.09.2023.

IA No.1393/2023

The learned counsel for the Resolution Professional is directed to comply with order dated 15.06.2023. Let the same be done at least one week before the next date of hearing. In the meantime, learned counsel for the RP is also directed to file convenience performa within two weeks. List the matter on 20.09.2023.

IA No.1728/2023

This application has been filed for placing on record the progress report for the period of 01.06.2023 to 30.06.2023. The same is taken on record subject to just exceptions. Thus, IA No.1728/2023 is disposed of accordingly.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 07, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)